

In the High Court of Judicature, Bombay.

Thurs day, the 7th day of April 1864

SPECIAL APPEAL No. 13 OF 1864.

Doorgabai Kom Shunkar
A Dikshit of the Poona District
(Original Plaintiff.)

Appellant

versus

Pooroshatun Huri and Ka-
shinath Raghonath Dikshit
of the Poona District
(Original Defendants.)

Respondents.

Rs. 110-0-0

The claim in the Original Suit was to recover two years
rent and interest allowance.

In Appeal No. 909 of 1862 the Acting Assist Judge
of the District of Poona at Poona amended
the Decree of the Juff of Dec who had awarded
Rs 94 and awarded the sum of
Rs 40 with costs in proportion.

A Special Appeal was preferred in the High Court on the ground that the Actg.
Assistant Judge in fixing the amount of main
- tenance has neglected to take into consid-
- eration

= deration the increased value of the estate
 at the present time and the relative de-
 crease of the purchasing power of money
 as compared with the same at the date of
 the previous decree.

The Court confirm
 the decree of the Acting
 Assist. Judge with costs

Appraised Taxes.

H. H. H.

Bills of Costs

By the Appellant
 In the District

In the District Court	19. 10	
Do Assistant Judges Court	11. 7. 1.	30. 7. 11.

In this Court

Stamp for memo. of Special app ^l	8. 00
Stamps for Copies of decree & Judgment	3. 00
Stamp for Vukaturuama	2. 00
Batta for Process and Postage	2. 1. 00
Sectioner's Fee	199
Vukee's Fee	3. 4. 10
	19. 15. 7
	<u>50. 7. 6.</u>

Pay

By the Respondents

In the District

In the Moonseiff's Court (including 6% fee) ——— 11.6.10

In the Assistant Judges Court ——— 11.3.1

22.9.11

In this Court

Stamps for two Vukalatnamas ——— 4 11 11

Vukel's Fee, ——— 3 4 10

4 10

Rupees 29.14.9



R. West
Registrar

R. West
Sealer
The 7. day of April 1874